

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : G : NEW DELHI
(Through Virtual Hearing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
SHRI KULDIP SINGH, JUDICIAL MEMBER

ITA No.8349/Del/2019
Assessment Year: 2007-08

Tewari and Gangadhar Infrastructure Pvt. Ltd.,
Tewari House,
11B/8, Pusa Road,
New Delhi. Vs ACIT,
Circle-25(1),
New Delhi.

PAN : AACCT2615F

(Appellant)

(Respondent)

Assessee by	:	Shri Vinod Kumar, Advocate
Revenue by	:	Shri Prakash Dubey, Sr. DR
Date of Hearing	:	04.02.2021
Date of Pronouncement	:	04.02.2021

ORDER

PER R.K. PANDA, AM:

This appeal filed by the assessee is directed against the order dated 26.08.2019 of the CIT(A)-28, New Delhi, relating to the assessment year 2007-08.

2. The ld. Counsel for the assessee, at the time of hearing, sought withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under

the Vivad Se Vishwas Scheme, 2020. However, Form No.3 is yet to be obtained.

He accordingly submitted that this appeal may be allowed to be withdrawn.

3. In absence of any objection from the side of the ld. DR, the request of the assessee for withdrawal of the appeal is allowed.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Scheme, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The Revenue has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeal is consigned to record and, for statistical purposes, is treated as dismissed.

The order was pronounced in the open court on conclusion of the hearing itself, i.e., on 04th February, 2021.

Sd/-

(KULDIP SINGH)
JUDICIAL MEMBER

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Dated: 04th February, 2021.

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Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi